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राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 07 जुलाई, 2026 / 16 आषाढ़, 1948

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 4th July, 2026

No. HHC/GAZ/14-269/2003-I.—Hon'ble the Chief Justice has been pleased to order the cancellation of 05 days un-availed earned leave *w.e.f.* 02-07-2026 to 06-07-2026, already sanctioned *vide* this Registry Notification No. HHC/GAZ/14-269/2003-1-19641-49, dated

01-07-2026, in favour of Dr. Parvinder Singh Arora, Additional District and Sessions Judge (C.B.I.), Shimla, H.P.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 4th July, 2026

No. HHC/GAZ/14-423/2023.—Hon'ble the Chief Justice has been pleased to grant 05 days earned leave *w.e.f.* 06-07-2026 to 10-07-2026 with permission to prefix Sunday falling on 05-07-2026 and to suffix Second Saturday and Sunday falling on 11-07-2026 and 12-07-2026, respectively in favour of Sh. Praveen Garg, Additional District and Sessions Judge-1, Shimla, H.P.

Certified that Sh. Praveen Garg is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Praveen Garg would have continued to hold the post of Additional District and Sessions Judge-I, Shimla but for his proceeding on leave for the above period.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 4th July, 2026

No. HHC/GAZ/14-269/2003-I.—Hon'ble the Chief Justice has been pleased to grant 05 days earned leave *w.e.f.* 06-07-2026 to 10-07-2026 with permission to prefix Sunday falling on 05-07-2026 and to suffix 2nd Saturday and Sunday falling on 11-07-2026 and 12-07-2026, respectively in favour of Dr. Parvinder Singh Arora, Additional District and Sessions Judge (C.B.I.), Shimla, H.P.

Certified that Dr. Parvinder Singh Arora is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Dr. Parvinder Singh Arora, would have continued to hold the post of Additional District and Sessions Judge (C.B.I.), Shimla but for his proceeding on leave for the above period.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 4th July, 2026

No. HHC/GAZ/14-372/2016-I.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 03 days commuted leave *w.e.f.* 22-05-2026 to 24-05-2026 in favour of Smt. Rosy Dahiya, Civil Judge-cum-JMFC, Jhandutta, H.P.

Certified that Smt. Rosy Dahiya had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Smt. Rosy Dahiya would have continued to hold the post of Civil Judge-cum-JMFC, Jhandutta, but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 4th July, 2026

No. HHC/GAZ/14-390/2019.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 06 days earned leave *w.e.f.* 15-05-2026 to 20-05-2026 in favour of Ms. Shweta Narula, Civil Judge-cum-JMFC, Karsog.

Certified that Ms. Shweta Narula had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Shweta Narula would have continued to hold the post of Civil Judge-cum-JMFC, Karsog but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 4th July, 2026

No. HHC/GAZ/14-319/2010-I.—Hon'ble the Chief Justice has been pleased to grant 05 days earned leave *w.e.f.* 06-07-2026 to 10-07-2026 with permission to prefix Sunday falling on

05-07-2026 and suffix 2nd Saturday and Sunday falling on 11-07-2026 and 12-07-2026, respectively in favour of Smt. Akshi Sharma, Senior Civil Judge-cum-CJM, Bilaspur.

Certified that Smt. Akshi Sharma is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Smt. Akshi Sharma would continue to hold the post of Senior Civil Judge-cum-CJM, Bilaspur, but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

FOREST DEPARTMENT

NOTIFICATION

Shimla-2, the 2nd July, 2026

File No. FFE-B-G(6)-2/2015.—The Governor, Himachal Pradesh is pleased to notify the "Grazing Policy, 2026 of Himachal Pradesh" as per enclosed **Annexure-A** in the public interest, with immediate effect.

By order,

Sd/-
(KAMLESH KUMAR PANT),
Additional Chief Secretary (Forest).

Annexure-A

GRAZING POLICY, 2026 OF HIMACHAL PRADESH

1. INTRODUCTION & JUSTIFICATION:

- 1.1 Pastoralism has historically shaped the alpine and sub-alpine landscapes of Himachal Pradesh, contributing significantly to rural livelihoods, cultural continuity, and the ecological functioning of grasslands and forest-grassland mosaics. In 1970, the Grazing Advisory Committee acknowledged that existing permit numbers lacked ecological justification and explicitly recommended that a scientific assessment of pasture carrying capacity be undertaken. Pending such an assessment, a temporary freeze on permits was implemented as a precautionary measure. Grazing governance in the State continues to operate under a regulatory framework frozen since 1970, wherein grazing permits and livestock numbers were capped without any supporting

scientific assessment of pasture dynamics or ecological resilience. More than five decades later, the absence of systematic reassessment despite explicit policy recommendations has resulted in administrative ambiguity, ecological misinterpretation, and socio-economic stress among genuine pastoralists. Contemporary ecological research from Himachal Pradesh, supported by global rangeland science, demonstrates that static, carrying-capacity-based regulation is ill-suited to highly variable mountain ecosystems. Evidence increasingly supports adaptive, resilience-based grazing management, where regulated and monitored grazing sustains grassland productivity, biodiversity, and long-term soil carbon stocks.

- 1.2 The persistence of pastoral grazing in Himachal Pradesh for over five decades, even under administratively rigid frameworks, strongly suggests that these grasslands operate within resilient regimes. Issuance of grazing permits without real-time adjustments is therefore scientifically untenable and administratively counter-productive. The Government of Himachal Pradesh intends to reform the grazing permit regime in the state by proposing the reforms mentioned in this Memorandum to improve the livelihoods of graziers and to strengthen the rural economy of the state. The Government of Himachal Pradesh, therefore, proposes a comprehensive reform of pastoral grazing governance grounded in scientific evidence, administrative feasibility, and long-term ecological sustainability.

2. SALIENT FEATURES OF THE POLICY:

- 2.1 The Forest Department will work with the Department of Animal Husbandry to develop a portal where each migratory grazer will register and enter details regarding the name and address of the grazier, the year when the permit was given (or declaration that the grazier does not hold permit), year from when the grazing is done by the grazier, the number of animals grazed, forests where grazing is allowed as per the permit or where grazing is done without permit, etc., within the next 6 months. The graziers who do not have permits may also register alongwith their details and further action on their status including issuance of new permits will be decided by local grazing advisory committee notified by Conservator of Forest following codal formalities. This will be a real-time, state and division-level database of pastoralists, livestock numbers, migratory routes, halting grounds, and pastures. This database can be easily linked with Aadhaar and Him Pariwar details of the grazier and the Bharat Pashudhan portal of the Government of India in order to verify the details of each grazier. The database will also be integrated with the Working Plans and Management Plans of the Forest Department.
- 2.2 Grant of new permit shall be based on following criteria:—
 - (i) Assessment of available pasture land for grazing;
 - (ii) Carrying capacity of forest area from which grazing permit has been applied.
 - (iii) Estimation of live stock comprising Buffaloes, mule, sheep, goat etc.
 - (iv) Assessment of Wild Life species dependent on grazing.

(v) Assessment of live stock of local people having grazing rights in the concerned forests.

(vi) Recommendations of Grazing Committee regarding grant of permits on rotational basis in the forest compartments so that regeneration of forest areas is ensured.

2.3 A local grazing advisory committee comprising representatives from migratory and local graziers, panchayats, and representatives from universities and departments such as Forest, Animal Husbandry, Agriculture, Wool Federation, etc., will be notified in each division by the Conservator, with the DFO as the nodal officer. In case of variation in the number of livestock or new allotment, this committee will recommend to the DFO the number of grazing animals to be allowed in forests based on resilience-, adaptive-, and seasonality-based metrics of availability. The concerned DFO can issue a permit after getting the requisite recommendation from the advisory committee. There should be a periodic assessment of permits once every 5 years. Permits may be renewed either in the native Forest Division or the grazing Division, removing jurisdictional ambiguity.

2.4 Issuance and renewal of permits only to active pastoralists dependent on grazing for livelihood; exclusion of absentee permit holders (unused permits) after following due field inspection and inquiry involving the Animal Husbandry Department and local self-government institutions. While estimating grazing availability, the requirements of prey/herbivores (wildlife) should also be kept in view. The system of Pohals, hired by the main permit holder, will be mainstreamed and recognized in the permit system and in the database portal to ensure safety and business-like operations of the grazing enterprise. Based on rationalization of permits, record of rights (wajib ul arj) in working plan and other government records will be updated.

2.5 Explicit protection of migratory routes, halting grounds, and watering points, including the prohibition of tree planting and infrastructure obstruction. In case of any diversion of these areas, forest officials will explore alternative pastures and grazing grounds for the migratory herders so that their livelihoods are not disturbed. All traditional migratory routes, halting grounds, and watering points shall be geo-tagged and protected as critical pastoral infrastructure. Animal Husbandry Department has already initiated a project for "Thematic Mapping of Migratory Routes of Sheep Breeders in H.P." Forest Department shall co-operate in implementation of this project. Plantations older than seven years will be opened for controlled grazing after field verification.

LAW DEPARTMENT

NOTICE

Shimla-2, the 3rd July, 2026

No. LLR-E(9)-1/2025-Leg.—Whereas the following Advocate of District Shimla, H.P. has applied for appointment of notary in the place and area mentioned against his name under rule 4 of the Notaries Rules, 1956:—

Sl. No.	Name of Advocate	Area for which he applied for appointment of Notary
1.	Sh. Sunil Kumar s/o Sh. Jai Shiv Prakash, Village Dhandroti, P.O. Purag, Tehsil Kotkhai, District Shimla (H.P.).	Sub-Division, Kotkhai, District Shimla, H.P.

Therefore, the undersigned in exercise of the powers conferred *vide* Government Notification No. LLR-A(2)-1/2014-Legn., dated 25th June, 2026, hereby issue notice under rule 6 of the Notaries Rules, 1956, for the information of general public for inviting objections, if any, within a period of seven days from the date of publication of this notice in Rajpatra (e-Gazette) HP against his appointment as a notary in Sub-Division Kotkhai of District Shimla (H.P.).

Sd/-
(Dr. VIVEK JYOTI),
Competent Authority,
Addl. LR-cum-Additional Secretary (Law).

BAR COUNCIL OF HIMACHAL PRADESH
High Court Complex, Ravenswood, Shimla-171 001

NOTIFICATION

Shimla, the 7th July, 2026

No. BCHP/(Election-26)/2026/1121.—It is hereby notified under Rule 32(1)(2) of the Election Rules of the Bar Council of Himachal Pradesh that the following 18 (Eighteen) candidates have been declared elected as Members of the Bar Council of Himachal Pradesh in the Election held on 20th April, 2026 and declaration of result on 20-05-2026 by the Hon'ble Mr. Justice V.K. Sharma, (Retd.) Judge, HP High Court as Returning Officer, and verified by Hon'ble Justice J.R. Midha (Retd.), Chairperson, Hon'ble Justice Satyen Vaidya, (Retd.) (Member) and Mr. J.K. Sharma (Retd.) Registrar General of High Court of Himachal Pradesh, appointed by the Hon'ble Supreme Court of India, *vide* order dated 18-11-2025.

Note:— In view of order dated 08-12-2025, passed by the Hon'ble Supreme Court of India in WP(s) (Civil) No.(s) 581/2024, titled as Yogamaya M.G. *Vs* Union of India and others, two women advocates are to be co-opted as member Bar Council of Himachal Pradesh.

Sl. No.	Name	Address
1.	Shri Ajay Kochhar	Senior Advocate, Bar Association H.P. High Court, Shimla.
2.	Shri Amit Sharma	Advocate, Distt. Court Chakkar, Shimla (H.P.).
3.	Shri Amit Vaid	Advocate, Bar Association H.P. High Court, Shimla.
4.	Shri I.N. Mehta	Senior Advocate, Bar Association H.P. High Court, Shimla.
5.	Shri Narendra Guleria	Advocate, Bar Association Distt. Court Mandi.

6.	Shri Rajiv Kumar Rai	Advocate, Bar Association H.P. High Court, Shimla.
7.	Ms. Ranjna Patial	Advocate, Bar Association Civil Court, Dehra, Distt. Kangra.
8.	Ms. Ritu Singh	Advocate, Bar Association H.P. High Court, Shimla.
9.	Shri Sandeep Kumar	Advocate, Bar Association Civil Courts Paonta Sahib.
10.	Shri Sanjeev Bhushan	Senior Advocate, Bar Association H.P. High Court, Shimla.
11.	Shri Sanjeev K. Suri	Advocate, Bar Association H.P. High Court, Shimla.
12.	Ms. Shivani Sharma	Advocate, Bar Association Distt. Courts Kullu, Distt. Kullu.
13.	Ms. Suchitra Thakur	Advocate, Bar Association H.P. High Court, Shimla.
14.	Sh. Tarun Pathak	Advocate, Bar Association H.P. High Court, Shimla.
15.	Sh. Vikas Rathore	Advocate, Bar Association H.P. High Court, Shimla.
16.	Sh. Vikrant Chandel	Advocate, Bar Association H.P. High Court, Shimla.
17.	Sh. Vipin Pandit	Advocate, Bar Association Distt. Courts Solan, Distt. Solan.
18.	Sh. Virbahadur Verma	Advocate, Bar Association H.P. High Court, Shimla.

By order,

PUSHPA THAKUR,
Secretary.

**OFFICE OF EXECUTIVE OFFICER MUNICIPAL COUNCIL DALHOUSIE
DISTRICT CHAMBA (H.P.)**

NOTIFICATION

Dalhousie, the 08th April, 2026

No. 341 MCD/Trade License/2026.—In exercise of the powers conferred under Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994, I, Rakhi Kaushal, Sr. Executive Officer, Municipal Council Dalhousie, District Chamba, Himachal Pradesh hereby notify the following Trade License Bye-Laws : —

1. Short title, extent and commencement. —

- (i) These Bye-Laws may be called the Himachal Pradesh Municipality, (Grant of License for Use of Premises and Storage of Articles in a Premises) Bye-Laws 2026.

- (ii) These Bye-Laws shall come into force from the date of their publication in the notice board of Municipal Council Dalhousie.
- (iii) These Bye-Laws shall apply to all shops/premises falling within the Municipal limits which may not be used without license for the purpose specified in Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994 as per Annexure-I and Annexure-II for storage of any Article within the municipal limits.

2. Definitions. —In these Bye-Laws, unless the context otherwise requires : —

- (a) **“Act”** means the Himachal Pradesh Municipal Act, 1994 (Act No. 12 of 1994)
- (b) **“Authorized Officer”** means Executive Officer or any other Officer specifically authorized by the Executive Officer.
- (c) **“Inspector”** means Sanitary Inspector or any other Official of the Municipal Council duly authorized by the Executive Officer.
- (d) **“License”** means a written permission granted by the Executive Officer or any other official /Officer duly authorized by the Executive Officer in favour of the person, owner & occupier for sale/storage of articles specified in Annexure-I & II of these Bye-Laws.
- (e) **“Licensing Officer”** means Executive Officer or any other officer duly authorized by the Executive Officer to grant/renew License under the provisions of these Bye-Laws.
- (f) **“Premises”** means any shop/store/place where the articles specified in Annexure-I & II are kept for sale/storage in the godown/premises.
- (g) **“Small Scale Business/Trade”** means premises covering maximum area of **100 sq. mtr.**, **“Medium Scale Business/Trade”** means premises covering area of **100 sq. mtr. to 500 sq. mtr.** and **“Large Scale Business/Trade”** means premises covering area of **more than 500 sq. mtr.**
- (h) **“The words and expression not Shopkeeper”** means any person running and managing the affairs of the shop/premises/place including its owner/occupier.
- (i) Defined under these Bye-Laws shall have the same meaning or sense as are defined in Himachal Pradesh Municipal Act, 1994.

3. Procedure for obtaining License. —

- (a) shall automatically come to an end after complete Any person who wants to operate/run any business/trade as specified in Annexure-I and/or store any article as specified in Annexure-II within the areas of the Municipal Council shall apply for license on **citizen seva portal** online to Executive Officer of the concerned Municipal Council.
- (b) **Period of License—** (1) The License shall be issued for a period maximum upto fifteen years at a time and the License shall automatically come to an end after completion of such period.

4. Renewal of License. —

- (i) The License shall be renewed automatically after expiry of the period of license on deposit of requisite/ prescribed license fee by the applicant. The license shall be renewed without any late fee and extra document within one month after expiry of license. The license shall be renewed with penalty of 50% of license fee within next one month and after that period the license shall not be renewed. In that case a fresh Trade license shall be required to be issued.
- (ii) No document is required to be submitted for renewal of License.

5. Transfer of License. —

- (i) The license issued under the Bye-Laws shall not be transferred in the name of any person except in case of the death of original licensee wherein it shall be made/transferred in the name of the legal heirs only for the validity period of license on production of supporting documents and shall be decided by Executive Officer keeping in view the circumstances of the case.
- (ii) The licensee shall provide online information to the Executive Officer for winding up of his business under such license.

6. License Fee. —

- (i) The license fee for grant of license shall be decided by the Executive Officer from time to time. However, the fee will be calculated on annual license fee rate multiplied by number of years the license is requested by the applicant. The fee shall be charged in the following manner :—

Trade Licence Fee Details

Sl. No.	Scale of Business	License Period	ULB Name	Trade Fee INR (1Yr)
1.	Small scale Business/trade	Yearly	M.C Dalhousie	500
		5 Years		2000
		10 Years		4000
		15 Years		6000
2.	Medium scale Business/trade	Yearly	M.C Dalhousie	1000
		5 Years		4000
		10 Years		8000
		15 Years		12000
3.	Large scale Business/trade	Yearly	M.C Dalhousie	2000
		5 Years		8000
		10 Years		16000
		15 Years		24000

Sl. No.	Sector	ULB Name	Trade Fee INR (1Yr)
1.	Agriculture	M.C Dalhousie	500
2.	Automotive	M.C Dalhousie	2000

3.	Banking Finance Services Insurance (BFSI).	M.C Dalhousie	2000
4.	Common Trades	M.C Dalhousie	500
5.	Education, Skills & Development.	M.C Dalhousie	2000
6.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only).	M.C Dalhousie	500
7.	Handloom & Handicrafts	M.C Dalhousie	500
8.	IT/ ITES Services	M.C Dalhousie	2000
9.	Luxury Goods	M.C Dalhousie	2000
10.	Manufacturing, Industries and Industrial Materials.	M.C Dalhousie	2000
11.	Petroleum, Chemicals & Other Regulated Products.	M.C Dalhousie	2000
12.	Tourism & Hospitality	M.C Dalhousie	2000
13.	Transportation & Logistics	M.C Dalhousie	2000

In the fairs, fee shall be charged on the following rates : —

- | | | |
|-----|-------------|-------------------|
| (a) | Small Shop | Rs. 500/- P. Day |
| (b) | Medium Shop | Rs. 1000/- P. Day |
| (c) | Large Shop | Rs. 2000/- P. Day |

Explanation.—A shop covering an area upto 6 square meters shall be deemed to be a small shop. A shop covering an area from 6 square meters to 15 square meters shall be deemed to be a medium shop. A shop covering an area more than 15 square meters shall be deemed to be a Large shop.

(ii) Fee structure for permission for Shooting of the Films/Documentaries in MC :—

Big budget Films/ Movies	Medium budget Films/ Movies	Low budget Films/Movies/ TV Serials/Musical Albums/ Advertisements
(Films above Rs. 75.00 Crores).	(Films above Rs. 5.00 Crores upto Rs. 75.00 Crores).	(Films upto Rs. 5.00 Crores)
Rs. 80,000/- per day	Rs. 40,000/- per day	Rs. 20,000/- per day

7. Conditions for grant of license. —

- (i) The License shall not be valid for any other purpose, except for the items/articles for which it is granted under these Bye Laws.
- (ii) The permission shall, unless specified otherwise in the license, be valid in the entire MC limits, subject to such conditions as may be imposed by the Executive Officer.
- (iii) The owner/occupier of the premises shall have to produce the license before the Inspector or the licensing officer at any point of time as may be ordered by them.

- (iv) The Executive Officer shall have a right to impose or alter any of conditions in the license as may be deemed fit by him/her under the provisions of Section 214 of the Himachal Pradesh Municipal Act, 1994.
- (v) The applicant shall submit a self-declaration regarding information submitted by him/her about the premises to be used for business/trade *viz.* type of business, area, approval of map and nature of property *i.e.* commercial and domestic etc. to be true to the best of his knowledge and belief.
- (vi) The licensee shall maintain proper record of the articles kept for sale or storage in the premises as may be required by the Licensing Officer. Further the licensee shall comply with all the directions and instructions issued to him by the Executive Officer or the Licensing Officer from time to time.
- (vii) The licensee will ensure timely payment of Municipal dues.
- (viii) Time period for issue of License. —The license shall be issued as per the time lines notified/specified for this service under Public Service Guarantee Act, 2011.

8. Denial of license. —

- (a) The license shall not be granted :
 - (i) to a person suffering from any loathsome infections or contagious diseases.
 - (ii) to a person convicted for unlawful sale or storage of any articles mentioned in Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994.
 - (iii) to a person who has been found to have habitually committed the breach of these Bye-Laws or the terms of the license.
 - (iv) to a person not below the age of 18 years
- (b)
 - (i) Subject to Bye-Laws 9 (1), license to any person, who applies online to the Executive Officer or Licensing Officer in this behalf and tenders the prescribed fee shall be granted by that officer, unless for reasons to be recorded in writing by him.
 - (ii) The Licensee shall be liable to pay transfer charges @ 500/- per license at the time of effecting transfer of License.
 - (iii) The licensee shall abide by the terms and conditions of the license and the license shall be displayed at the convenient/conspicuous place/reception of the premises.
 - (iv) The Inspector or inspecting staff concerned shall have a right to enter and inspect the premises and the licensee shall provide necessary assistance to the inspecting staff at the time of inspection of licensed premises.
 - (v) The licensee shall not make any encroachment/overhanging projection on public streets and Municipal drains in any manner.

9. Offences and penalties. —

- (i) In addition to the penalty as provided under Himachal Pradesh Municipal Act, 1994 any person in possession of the premises found violating any of the provisions of these Bye-Laws shall in the first instance be liable for suspension of license for a period of one week and for repetition of the same violation within two years be liable for a penalty of Rs.1000/- to Rs. 4000/- only.
- (ii) If the information submitted by the applicant under self-declaration is found to be false, he/she shall be liable for the penalty of ten times of the license fee and his/her license will be cancelled.
- (iii) In case of repeated violation, the concerned person, owner or occupier, as the case may be shall be liable for cancellation/withdrawal of License which can only be restored on receiving written undertaking accompanied by surety from the person violating these Bye-Laws subject to the satisfaction of the Executive Officer.

By order,
Sd/-

*Sr. Executive Officer,
Municipal Council Dalhousie, District Chamba (H.P.).*

ANNEXURE-I**Purposes to which premises may not be used without a license :—**

- (i) Banking
- (ii) Tourism and Hospitality
- (iii) Cinematograph films, shooting of Cinematograph film by any process whatsoever,
- (iv) Treating of Chillies or masala or seeds, Grinding of by mechanical means
- (v) Cloth, Yarn or leather in indigo or in other colours, Dying or printing of Cloth, or yarn Bleaching.
- (vi) Keeping of an eating house or a catering establishment
- (vii) Grain, Parching
- (viii) Ground nut seeds, tamarind seeds or any other seeds, Parching
- (ix) Keeping of hair dressing saloon or a barber's shop
- (x) Hides or skins, whether raw or dried Tanning, pressing or packing
- (xi) Keeping a laundry shop
- (xii) Leather goods, manufacturing or by mechanical means
- (xiii) Keeping of a Litho Press
- (xiv) Keeping of a lodging house
- (xv) Metal Casting
- (xvi) Precious metals, refining of or recovering of them from embroideries
- (xvii) Keeping of a Printing Press
- (xviii) Keeping sweetmeats shop except in premises already licensed as an eating house.
- (xix) Keeping a tailoring shop
- (xx) Carrying on the trade or business of or any operation connected with the trade of —
 - (1) Servicing or repair of autocar or autocycle
 - (2) Blacksmith
 - (3) Coppersmith

-
- (4) Electroplating
 - (5) Glass bevelling
 - (6) Glass cutting
 - (7) Glass polishing
 - (8) Goldsmith
 - (9) Cutting, grinding, dressing or polishing of marble
 - (10) Cutting or treating of metal (ferrous or non-ferrous or antimony, but excluding precious metal) by drilling, pressing, filling, polishing, heating or by any other process or joining of metal parts
 - (11) Photography-studio
 - (12) Selling, repairing, servicing or manufacturing of radio (wireless receiving sets)
 - (13) Silversmithing
 - (14) Spinning or weaving of cotton, silk, art silk, jute or wool with the aid of power
 - (15) Grinding, cutting, dressing or polishing of stone
 - (16) Cutting or sawing of wood or timber by mechanical or electrical power
 - (17) Tinsmithy
 - (18) Washerman's work
 - (19) Electrical, Welding of metals by gas or any other process
- (xxi) Manufacturing, parching, packing, pressing, cleaning, cleansing, boiling, moulting, grinding or preparing by any process whatever any of the following articles –
- (1) Aerated waters
 - (2) Bakelite goods
 - (3) Bidis (indigenous cigarettes) snuff, cigars or cigarettes
 - (4) Bitumen
 - (5) Blasting powder
 - (6) Bones
 - (7) Bricks or tiles by hand power
 - (8) Bricks or tiles by mechanical power
 - (9) Brushes
 - (10) Candles
 - (11) Catgut
 - (12) Celluloid or celluloid goods
 - (13) Cement concrete designs or models
 - (14) Charcoal
 - (15) Chemicals
 - (16) Cinematograph films stripping in connection with any trade
 - (17) Cosmetics or toilet goods
 - (18) Cotton, cotton refuse, cotton waste, cotton yarn, silk, silk yarn, silk inclusive of waste yarn, art silk, art silk waste, art silk yarn, wool or woollen refuse or waste.
 - (19) Cotton seeds
 - (20) Dammar
 - (21) Dynamite
 - (22) Fat
 - (23) Fireworks
 - (24) Flax
 - (25) Ink for printing, writing, stamping etc.
 - (26) Gas

- (27) Ghee
- (28) Glass or glass articles
- (29) Gunpowder
- (30) Hemp
- (31) Ice (including dry Ice)
- (32) Insecticide or disinfectants
- (33) Leather, cloth or rexine cloth or water proof cloth
- (34) Lime
- (35) Linseed oil
- (36) Matches for lighting (including Bengal matches)
- (37) Mattresses and pillows
- (38) Offal
- (39) Oil-cloth
- (40) Oil other than petroleum (either by mechanical power or by hand power or Ghani driven by bullock or any other animal).
- (41) Pharmaceutical or medical products
- (42) Rubber or rubber goods
- (43) Paints
- (44) Paper or cardboard
- (45) Pickers from hides
- (46) Pitch
- (47) Plastic goods
- (48) Pottery by hand power
- (49) Pottery by mechanical or any power other than hand power
- (50) Sanitary-ware or china-ware
- (51) Soap
- (52) Sugar
- (53) Sweetmeat and confectionery goods
- (54) Tallow
- (55) Tar
- (56) Varnishes
- (57) Wooden furniture, boxes, barrels, khokas or other articles of wood or of plywood or of sandal wood.

ANNEXURE-II**ARTICLE WHICH MAY NOT BE STORED IN ANY PREMISES WITHOUT A LICENSE**

1. Asafoetida
2. Ashes
3. Bamboos
4. Bidi or Bidi leaves
5. Blasting powder
6. Blood
7. Bones, bone meal or bone powder
8. Camphor
9. Carbide of calcium
10. Cardboard
11. Celluloid or celluloid goods
12. Cement
13. Charcoal
14. Chemical liquid
15. Chemicals, non-liquid

-
16. Chillies
 17. Chlorate mixture
 18. Cinematograph films-non-inflammable or acetate or safety base
 19. Cloth in pressed bales or boras
 20. Cloth or clothes of cotton, wool, silk, art silk etc.
 21. Coal
 22. Coconut fibre
 23. Coke
 24. Compound gas, such as oxygen gas, hydrogen gas, nitrogen gas, carbon dioxide gas, sulphur dioxide gas, chlorine gas, acetylene gas etc.
 25. Copra
 26. Cosmetics and toilet needs
 27. Cotton including kahok, surgical cotton and silky cotton
 28. Cotton refuse or waste or cotton yarn refuse or waste
 29. Cotton seed
 30. Detonators
 31. Dry leaves
 32. Dynamite
 33. Explosive paint such as nitrocellulose paint, lacquer paint, enamel paint etc.
 34. Fat
 35. Felt
 36. Fins
 37. Fire wood
 38. Fire-works
 39. Fish (dried)
 40. Flax
 41. Fulminate
 42. Fulminate of mercury
 43. Fulminate of silver
 44. Golatino
 45. Gollignite
 46. Grass
 47. Gun-cotton
 48. Gun-powder
 49. Gunny-Bags
 50. Hair
 51. Hay or fodder
 52. Hemp
 53. Hessian cloth (gunny bag cloth)
 54. Hides (dried)
 55. Hides (raw)
 56. Hoofs
 57. Horns
 58. Incense or eses
 59. Jute
 60. Khokas, boxes, barrels, furniture or any other article of wood
 61. Lacquer
 62. Leather, leather cloth, raxine cloth and water proof cloth
 63. Matches for lighting (including Bengal matches)
 64. Methylated spirit, denatured spirit or french polish
 65. Nitro-cellulose
 66. Nitro-compound

67. Nitro-glycerine
68. Nitro-mixture
69. Offal
70. Oil, other than petroleum
71. Oilseeds including almonds, but excluding cotton-seeds
72. Old paper or waste paper including old newspapers, periodicals magazines, etc.
73. Packing stuff (paper cutting)
74. Paints
75. Paper other than old paper in pressed bales or loose or in reams
76. Petroleum, other than dangerous petroleum, as defined in the Petroleum Act, 1934
77. Phosphorous
78. Pharmaceutical or medical goods
79. Photostat, cyclostyling, typing and printing machines
80. Plastic or Plastic goods
81. Plywood
82. Rags, including small pieces or cutting of cloth, hessian cloth, gunny bag cloth, silk, art silk or woollen cloth.
83. Resin or dammer Battar otherwise known as Ral
84. Rubber and rubber goods
85. Safety fuses, feg signals, cartridges etc.
86. Saltpetre
87. Sandal wood
88. Sanitary-ware, hardware and other articles made of iron, iron-sheets, pipes, iron angles and G.I. Pipes.
89. Shoes including leather, PVC Canvas rubber and plastic shoes
90. Silk waste or silk yarn waste, art silk waste or art silk yarn waste
91. Sisal fibre
92. Skins (raw or dried)
93. Straw
94. Sulphur
95. Tallow
96. Tar, ditch, dammor or bitumen
97. Tarphlin
98. Thinner
99. Timber
100. Turpentine, Utensils, crockery, China and earthen-ware, aluminium ware, stainless steel and iron goods.
101. Varnish
102. Wool (raw)
103. Yarn other than waste yarn.

MUNICIPAL CORPORATION MANDI
(Himachal Pradesh)

email:-mcorp.mandi@gmail.com, Phone:- 01905-222146

NOTIFICATION

Dated, the 6th July, 2026

No. MC/MND/Bye-Laws 2026-6056.—Whereas, the Municipal Corporation Mandi notified the Door to Door Garbage Collection & Disposal Bye-laws, 2022 in exercise of the

powers conferred under Section 395 of the Himachal Pradesh Municipal Corporation Act, 1994;

And whereas, the General House of the Municipal Corporation, Mandi in its Meeting held on 28-11-2025, *vide* Resolution No. 19, approved the revision/amendment of the user charges specified in Annexure-A of the said Bye-laws;

And whereas, the draft amendment was published for information of the general public *vide* notification No. MC/MND/Bye-Laws/2026-3109, dated 30-03-2026, inviting objections and suggestions within a period of (thirty) days from the date of publication;

And whereas, no objection or suggestion has been received from any person within the stipulated period;

Now therefore, in exercise of the powers conferred under section 395 of the Himachal Pradesh Municipal Corporation Act, 1994, the Municipal Corporation Mandi hereby notifies the following amendment to Annexure-‘A’ of the Municipal Corporation, Mandi (Door to Door Garbage Collection & Disposal Bye-Laws, 2022 shall, which shall come into force from the date of its publication in the official e-Gazette. All other provisions of the Municipal Corporation Mandi (Door to Door Garbage Collection & Disposal) Bye-laws, 2022 shall remain unchanged and continue to be in force.

1. Short title and commencement:—These Bye-Laws may be called the Municipal Corporation Mandi (Door to Door Garbage Collection & Disposal) Amendment Bye-Laws, 2026.

2. Annexure ‘A’ of the Municipal Corporation Mandi (Door to Door Garbage Collection & Disposal) Bye-laws, 2022 shall be substituted/amended as under :—

Sl. No.	Category of User	User Charges Monthly basis (INR)
1.	Household	75
2.	Commercial Complex (Dhabba, coffee, provisional)	300
3.	Pan Shop	150
4.	Tea Shop	150
5.	Shops (Daily needs, cloths)	150
6.	Vegetables & fruits shops (Wholesale)	2000
7.	Vegetables & fruits shops (Retail)	300
8.	Sweet / snacks shop (Big)	300
9.	Sub Division Office & Local Office	1000
10.	District Level Office	2000
11.	Divisional Level Office	2000
12.	Zonal Level Office	2000
13.	Offices (more than 20 rooms)	2500
14.	Bank / PSU	2000
15.	Govt. Schools	250
16.	Private Schools (≤ 100 students)	1000
17.	Private Schools (> 100 students)	2000
18.	Bakeries (small)	500
19.	Bakeries (manufacturing units)	2000
20.	PG Hostel / Guest House (upto 20 rooms)	2500
21.	PG Hostel / Guest House (21–30 rooms)	3000
22.	PG Hostel / Guest House (> 30 rooms)	5000

23.	Mandi	2500
24.	Factories (Manufacturing unit)	2000
25.	Workshop (Tyre puncture shop)	400
26.	Workshop (repair shop)	400
27.	Workshop (repair + spare parts shop)	1000
28.	Workshop (vehicle showroom, repair + spare parts)	2000
29.	Workshop (those not touching any NH or SH)	1200
30.	Restaurants	2000
31.	Restaurants + Bar	2,500
32.	Cinema Hall (Theatre, multiples)	2,500
33.	Govt. College	2,500
34.	Private College	2500
35.	Training institute/Coaching centre	1500
36.	Hospital / Nursing Home (upto 50 beds) * (excl. BMW)	2,500
37.	Hospital / Nursing Home (51–100 beds) * (excl. BMW)	4500
38.	Hospital / Nursing Home (>100 beds) — Base	6,000
39.	Additional bed (per extra bed)	500
40.	Clinics (excl. BMW)	400
	Clinics with medicines shops (excl. BMW)	400
41.	Chemist shop (excl. BMW)	400
42.	Laboratory (excl. BMW)	400
43.	Banquet Hall/ Hotel — Per trip on demand	2500
44.	Special Hotels (>50 Rooms) — Flat charge	25000
45.	Special Hotels — Per trip on demand	2500
46.	Vehicle on demand for Dumper — Per trip	3,000
	Big Malls — Per floor	3,000
47.	Meat Shops (non-subscribed chicken vehicle)	500
48..	Confectionary + Veg Shop	500
49.	Scrap Dealers	2000
50.	Street Vendor	150
51.	Cow Dung collection from households	500
52.	Events / Public meetings / Religious gatherings (per event)	
	Gathering up to 100	1000
	100 to 500	2100
	500 to 2000	3000
	Above 2000	5000
	Capacity > 10,000 — per event per day	25000

By order,
Commissioner,
Municipal Corporation Mandi.

ब अदालत जनाब सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नं०
806495 / 2026

किस्म मुकद्दमा
नाम दुरुस्ती

तारीख दायर
18-04-2026

तारीख पेशी
13-07-2026

श्री मदन लाल पुत्र शेर सिंह, वासी गांव कसीरी, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)

... वादी।

आम जनता

प्रतिवादी।

प्रार्थना-पत्र नाम दुरुस्ती under section 37 (1) of 1954 श्री मदन लाल पुत्र शेर सिंह, वासी गांव कसीरी, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)।

प्रार्थना-पत्र नाम दुरुस्ती प्रार्थी श्री मदन लाल पुत्र शेर सिंह, वासी गांव कसीरी, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र दायर किया है कि उसके पिता का नाम मोहाल कसीरी के राजस्व अभिलेख में शेरु पुत्र दिलीया है जबकि उनका सही नाम शेर सिंह पुत्र दिलीया है। लिहाजा इसे दुरुस्त करके शेरु पुत्र दिलीया की बजाए शेर सिंह पुत्र दिलीया किया जाए।

अतः इस नोटिस के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो वह दिनांक पेशी 13-07-2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है। अन्यथा प्रार्थी के पिता का नाम मोहाल कसीरी में दुरुस्त करने के आदेश दे दिये जाएंगे। उसके उपरान्त कोई एतराज न सुना जाएगा।

आज दिनांक 01-07-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत जनाब सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नं०	किस्म मुकदमा	तारीख दायर	तारीख पेशी
806490/2026	नाम दुरुस्ती	10-04-2026	13-07-2026

श्री केहर सिंह पुत्र प्रभा पुत्र जस्सा, वासी गांव थाती, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)
प्रतिवादी।

बनाम

आम जनता

प्रतिवादी।

प्रार्थना-पत्र नाम दुरुस्ती under section 37 (1) of 1954 श्री केहर सिंह पुत्र प्रभा पुत्र जस्सा, वासी गांव थाती, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)।

प्रार्थना-पत्र नाम दुरुस्ती प्रार्थी श्री केहर सिंह पुत्र प्रभा पुत्र जस्सा, वासी गांव थाती, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र दायर किया है कि उसका नाम मोहाल थाती के राजस्व अभिलेख में प्रभा पुत्र जस्सा दर्ज है जबकि उसका सही नाम प्रभु राम पुत्र जस्सा है। लिहाजा इसे दुरुस्त करके प्रभा उर्फ प्रभु राम पुत्र जस्सा किया जाए।

अतः इस नोटिस के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो वह दिनांक पेशी 13-07-2026 को सुबह 10.00 बजे इस न्यायालय में असालतन व वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित

होकर पेश कर सकता है। अन्यथा प्रार्थी के पिता का नाम मोहाल थाती के राजस्व अभिलेख में दुरुस्ती करने के आदेश दे दिये जाएंगे। उसके उपरान्त कोई एतराज न सुना जाएगा।

आज दिनांक 23-06-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

**In the Court of Naib-Tehsildar-cum-Executive Magistrate, Raja Ka Talab,
District Kangra (H.P.)**

File No. /TEH/2026

Date of Institution : 09-06-2026

Case Titled : Correction of name

Randhir Dev Singh Jamwal s/o Smt. Kaushalya Devi *alias* Kailas Wati, r/o Vill. Bari Khas,
P.O. Raja Ka Talab, Sub-Tehsil Raja ka Talab, District Kangra (H.P.) Applicant

Versus

The General Public

Respondent.

Notice of the General Public

Whereas, Randhir Dev Singh Jamwal s/o Smt. Kaushalya Devi *alias* Kailas Wati, r/o Vill. Bari Khas, P.O. Raja Ka Talab, Sub-Tehsil Raja ka Talab, District Kangra (H.P.) has filled an application before the undersigned in which he has stated that his correct name according to Gram Panchayat record, Aadhar Card, Bank record, Mark List etc. is Randhir Dev Singh Jamwal s/o Smt. Kaushalya Devi *alias* Kailas Wati but due to clerical mistake his name has been wrongly entered in Revenue record of Mohal Badi Khas, Patwar Circle Badi bearing Khata No. 63.

The enquiry of the application filed by the applicant was conducted through field revenue agencies and after receiving report from the field revenue agencies, it has been observed that the applicants correct name is Randhir Dev Singh Jamwal s/o Smt. Kaushalya Devi *alias* Kailas Wati but the name of the applicant is recorded in revenue record is Randhir Dev Singh s/o Smt. Kaushalya Devi *alias* Kailas Wati.

Now, therefore, in pursuance of section 38 of H.P. Land Revenue Act, 1954, proclamation is hereby issued to the General public concerned that objection in this regard for correction of the name of Randhir Dev Singh s/o Smt. Kaushalya Devi *alias* Kailas Wati shall be heard by the undersigned on 31-07-2026 in his court at Raja Ka Talab. Any person having any objection to make in the matter may due so on the said date and place in person or through legal practitioner or through recognised agent. In case of non appearance proceedings will be taken *ex-parte* and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 01-07-2026.

Seal.

Sd/-
Naib-Tehsildar-cum-Executive Magistrate,
Raja Ka Talab, District Kangra (H.P.).

**In the Court of Naib-Tehsildar-cum-Executive Magistrate, Raja Ka Talab,
District Kangra (H.P.)**

File No. /TEH/2026

Date of Institution : 09-06-2026

Case Titled : Correction of name

Smt. Neelam Jamwal wd/o Tejinder Dev, r/o Vill. Bari Khas, P.O. Raja Ka Talab, Sub-Tehsil Raja ka Talab, District Kangra (H.P.) *Applicant*

Versus

The General Public

Respondent.

Notice of the General Public

Whereas, Smt. Neelam Jamwal wd/o Tejinder Dev, r/o Vill. Bari Khas, P.O. Raja Ka Talab, Sub-Tehsil Raja ka Talab, District Kangra (H.P.) has filled an application before the undersigned in which she has stated that his husband's correct name according to Gram Panchayat record, Aadhar Card, Bank record, Mark List etc. is Tejinder Dev s/o Smt. Kaushalya Devi *alias* Kailas Wati but due to clerical mistake his husband name has been wrongly entered in Revenue record of Mohal Badi Khas, Patwar Circle Badi bearing Khata No. 63.

The enquiry of the application filed by the applicant was conducted through field revenue agencies and after receiving report from the field revenue agencies, it has been observed that the applicant correct name is Tejinder Dev s/o Smt. Kaushalya Devi *alias* Kailas Wati but the name of the applicant is recorded in revenue record is Tejinder Singh s/o Smt. Kaushalya Devi *alias* Kailas Wati.

Now, therefore, in pursuance of section 38 of H.P. Land Revenue Act, 1954, proclamation is hereby issued to the General public concerned that objection in this regard for correction of the name of Tejinder Singh s/o Smt. Kaushalya Devi *alias* Kailas Wati shall be heard by the undersigned on 31-07-2026 in his court at Raja Ka Talab. Any person having any objection to make in the matter may due so on the said date and place in person or through legal practitioner or through recognised agent. In case of non appearance proceedings will be taken *ex-parte* and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 01-07-2026.

Seal.

Sd/-
Naib-Tehsildar-cum-Executive Magistrate,
Raja Ka Talab, District Kangra (H.P.).

कार्यालय नायब तहसीलदार एवम सहायक समाहर्ता द्वितीय श्रेणी, राजा का तालाब,
जिला कांगड़ा (हि0प्र0)

केस नम्बर : 817210 / 26

तारीख पेशी : 27-07-2026

उनवान मुकद्दमा : गिरजा बनाम सुरजीत सिंह आदि।

विषय : मुश्त्री-मुनादी व चस्पानगी करवाये जाने सम्बन्धी।

नोटिस वनाम :

5. चैन सिंह पुत्र वेगर सिंह
8. श्रीमती ममता पुत्री सरदारी लाल
9. श्रीमती मोनिका पुत्री सरदारी लाल
15. वीमा पुत्री चरन दास
16. रचना देवी पुत्री चरन दास।

निवासी गांव सनूंह, उप-तहसील राजा का तालाब, तहसील फतेहपुर, जिला कांगड़ा (हि0प्र0)।

उक्त मुकद्दमें में प्रतिवादी/प्रतिवादीगण उपरोक्त की तलवी के लिए इस अदालत द्वारा साधारण तरीके से कई बार इस अदालत में उपस्थित होने के लिए नोटिस जारी किए गये परन्तु साधारण तरीके से तामील न हो पा रही है। जिस कारण प्रतिवादी/प्रतिवादीगण की तामील न होने पर उक्त केस में अग्रिम कार्यवाही करने में विलम्ब हो रहा है। अतः इस नोटिस इशतहार के माध्यम से उपरोक्त प्रतिवादी प्रतिवादीगण हितबद्ध व्यक्तियों को सूचित किया जाता है कि वहां वे उक्त मुकद्दमा में पैरवी हेतु दिनांक 27-07-2026 को समय 11.00 बजे सुबह असालतन या वकालतन हाजिर अदालत आवें, अन्यथा हाजिर न आने की सूरत में नियमानुसार हस्ब जाबता कार्यवाही अमल में लाई जावेगी।

आज दिनांक 27-06-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / —
नायब तहसीलदार एवं
सहायक समाहर्ता द्वितीय श्रेणी,
राजा का तालाब, जिला कांगड़ा (हि0प्र0)।

**In the Court of Sh. Nishant Kumar, H.A.S., Marriage Officer-cum-Sub-Divisional
Magistrate, Kullu, District Kullu (H.P.)**

In the matter of :

1. Shiv Prakash s/o Sh. Prem Prakash, r/o V.P.O. Shirar, Tehsil & Distt. Kullu.
 2. Mrs. Monika Pradhan d/o Sh. Karan Bahadur Pradhan, r/o Vill. & P.O. Jhakri, Tehsil Rampur, Distt. Shimla
- Applicants.

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Shiv Prakash and Mrs. Monika Pradhan have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 28-05-2026 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before. The objection received after 26-06-2026 will not be entertained and marriage will be registered accordingly.

Issued today on 27-07-2026 under my hand and seal of the court.

Seal.

Sd/-

(NISHANT KUMAR, H.A.S.),
Marriage Officer-cum-Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).

कार्यालय तहसील मनाली, जिला कुल्लू, हिमाचल प्रदेश

केस नं० : 804362/2026

दायर तारीख : 30-06-2026

तारीख फैसला : 01-07-2026

दया राम पुत्र रिडकू निवासी ओल्ड मनाली।

बनाम

आम जनता

विषय.—प्रकाशन इश्तहार

इस न्यायालय में श्री दया राम पुत्र श्री रिडकू राम, निवासी गांव व डाकघर ओल्ड मनाली, तहसील मनाली, जिला कुल्लू (हि०प्र०) ने राजस्व रिकॉर्ड अभिलेख में अपने पिता के नाम दुरुस्ती के लिए आवेदन प्रस्तुत किया है। इस संबंध में स्वर्गीय रिडकू राम पुत्र बेलू के पुत्र श्री दया राम पुत्र रिडकू ने नकल जमाबंदी महाल मनाली सेर पटवार वृत्त मनुनगर, मृत्यु प्रमाण-पत्र व शपथ पत्र संलग्न किए हैं। जिसके अनुसार आवेदक के पिता का नाम श्री रिडकू पुत्र बेलू दर्ज है। मामले को छानबीन हेतु क्षेत्रीय राजस्व अभिकरण को भेजा गया था तथा मुताबिक रिपोर्ट पटवारी पटवार वृत्त वशिष्ट के पाया गया कि महाल धरानू राजस्व अभिलेख में श्री किशन चंद पुत्र बेलू दर्ज राजस्व कागजात माल है मुताबिक ब्यान श्री दया राम पुत्र रिडकू राम के पाया गया कि उसके पिता का नाम रिडकू राम पुत्र बेलू है। जिसे अब दुरुस्त करवाने के आदेश फरमाये जाएं।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि यदि उपरोक्त व्यक्ति श्री रिडकू राम पुत्र बेलू राम के नाम की दुरुस्ती बारे किसी को कोई आपत्ति हो तो वह दिनांक 30-07-2026 को या इससे पूर्व अदालत हजा करवा सकता है। यदि नाम दुरुस्ती करने बारे आपत्ति प्राप्त न हुई तो यह समझा जाएगा कि नाम दुरुस्ती करने बारे किसी को कोई एतराज न है तथा नाम दर्ज करने बारे आदेश पारित कर दिए जाएंगे।

आज दिनांक 30-06-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
मनाली, जिला कुल्लू, हिमाचल प्रदेश।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील सैंज, जिला कुल्लू (हि०प्र०)

मिसल नं० : 818653/26

आगामी पेशी : 24-07-2026

श्रीमती मनोरमा देवी पुत्री श्री फतेह चन्द, मोहाल कनौन हाल पत्नी इन्द्र देव, निवासी गांव फवियारी,
डा० ब्रैहिन, तहसील सैंज, जिला कुल्लू (हि०प्र०) प्राथिया।

बनाम

आम जनता

विषय.— Section 37 of H.P. Land Revenue Act, 1954 (राजस्व इंद्राज नाम दुरुस्ती)।

श्रीमती मनोरमा देवी पुत्री श्री फतेह चन्द, मोहाल कनौन हाल पत्नी इन्द्र देव, निवासी गांव फवियारी, डा0 ब्रैहिन, तहसील सैंज, जिला कुल्लू (हि0प्र0) ने इस अदालत में ऑनलाइन आवेदन पत्र प्रस्तुत किया है कि उसका नाम राजस्व अभिलेख मोहाल कनौन पटवार वृत्त कनौन के रिकॉर्ड में नोरमा देवी दर्ज है, जोकि गलत दर्ज हुआ है। जबकि अन्य दस्तावेजों में उसका नाम मनोरमा देवी दर्ज है जोकि सही दर्ज हुआ है। प्रार्थिया ने ब्यान हल्फिया दिया है कि नोरमा देवी व मनोरमा देवी दोनों नाम उसके ही हैं। प्रार्थिया राजस्व अभिलेख पटवार वृत्त कनौन के मोहाल कनौन में अपना नाम नोरमा देवी के बजाय नोरमा देवी उर्फ मनोरमा देवी दर्ज करवाना चाहती है। प्रार्थिया ने इस अदालत से प्रार्थना की है कि उसका नाम दर्ज करने के सम्बन्धित क्षेत्रीय कानूनगो/पटवारी को लिखित आदेश पारित करने की कृपा की है।

अतः इस इशतहार द्वारा सर्व साधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थिया का नाम राजस्व अभिलेख पटवार वृत्त कनौन के मोहाल कनौन में दर्ज करने बारा कोई उजर/एतराज हो तो वह असालतन या वकालतन तारीख पेशी 24-07-2026 को सुबह 11.00 बजे हाजिर होकर अपना उजर पेश कर सकता है। निर्धारित अवधि के पश्चात कोई उजर व एतराज प्राप्त न होने पर प्रार्थना-पत्र स्वीकार कर राजस्व अभिलेख पटवार वृत्त कनौन के मोहाल कनौन में नोरमा देवी उर्फ मनोरमा देवी पुत्री श्री फतेह चन्द दर्ज करने के आदेश पारित किए जाएंगे।

आज दिनांक 30-06-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील सैंज, जिला कुल्लू (हि0प्र0)।

**In the Court of Sh. Aditya Guleria, Executive Magistrate, Sundernagar,
Distt. Mandi (H.P.)**

In the matter of :

Sh. Mohammad Sadiq s/o Sh. Mohammad Hussain, r/o Village Dugrain, P.O. Kanaid,
Tehsil Sundernagar, Distt. Mandi (H.P.) . . Applicant.

Versus

General Public

. . Respondent.

Subject.—Registration of delayed birth of the applicant.

Whereas, an application has been received from Sh. Mohammad Sadiq s/o Sh. Mohammad Hussain, r/o Village Dugrain, P.O. Kanaid, Tehsil Sundernagar, District Mandi (H.P.) seeking registration of his delayed birth event, stated to have been born on 02-04-1973 at Village Dugrain, P.O. Kanaid, Tehsil Sundernagar, Distt. Mandi, which could not be entered/registered in the record of Gram Panchayat Kanaid within the prescribed period under the Registration of Births and Deaths Act, 1969.

And whereas the said applicant has prayed for the registration of the said birth at this belated stage;

Now, therefore, notice is hereby given to the general public that if any person has any objection or information regarding the facts stated in the said application, he/she may submit the same in writing alongwith supporting evidence, if any, to the undersigned on or before 28-07-2026.

In case no objection is received within the stipulated period, it shall be presumed that no one has any objection and the matter shall be proceeded further as per law.

Issued under my hand and seal on this day of 1st of July, 2026.

Seal.

Sd/-
Executive Magistrate,
Sundernagar, Distt. Mandi (H.P.).

**In the Court of Sh. Aditya Guleria, Executive Magistrate, Sundernagar,
Distt. Mandi (H.P.)**

In the matter of :

Smt. Sardara Bibi d/o Sh. Abdul Gafoor, r/o Village Dinak, P.O. Kanaid, Tehsil
Sundernagar, Distt. Mandi (H.P.) . . Applicant.

Versus

General Public

. . Respondent.

Subject.—Registration of delayed birth of the applicant.

Whereas an application has been received from Smt. Sardara Bibi d/o Sh. Abdul Gafoor, r/o Village Dinak, P.O. Kanaid, Tehsil Sundernagar, Distt. Mandi (H.P.) seeking registration of her delayed birth event, stated to have been born on 01-04-1970 at Village Dinak, P.O. Kanaid, Tehsil Sundernagar, Distt. Mandi, which could not be entered/registered in the record of Gram Panchayat Mahadev within the prescribed period under the Registration of Births and Deaths Act, 1969.

And, whereas, the said applicant has prayed for the registration of the said birth at this belated stage;

Now, therefore, notice is hereby given to the general public that if any person has any objection or information regarding the facts stated in the said application, he/she may submit the same in writing alongwith supporting evidence, if any, to the undersigned on or before 10-08-2026.

In case no objection is received within the stipulated period, it shall be presumed that no one has any objection and the matter shall be proceeded further as per law.

Issued under my hand and seal on this day of 1st of July, 2026.

Seal.

Sd/-
Executive Magistrate,
Sundernagar, Distt. Mandi (H.P.).

**ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, सुन्दरनगर,
जिला मण्डी (हि0प्र0)**

मुकद्दमा नं0 : 807785/2026

किस्म मुकद्दमा : तकसीम

तारीख पेशी : 24-07-2026

सरण दास बनाम बुधी सिंह आदि।

नोटिस बनाम प्रतिवादी : 1. श्री दलीप सिंह पुत्र श्री जनक सिंह, निवासी गांव साई, डा0 जुगाहण, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0)।

तकसीम भूमि खाता नं0 30, खतौनी 39, खसरा नं0 कित्ता 03, रकबा तदादी 08-10-05 बीघा स्थित मुहाल छात्र/3, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0)।

इश्तहार/मुश्त्री मुनादी

उपरोक्त हुक्मन तकसीम मुकद्दमा इस न्यायालय में विचाराधीन है। इसमें उपरोक्त वर्णित प्रतिवादी को साधारण तरीके के समन तामील करना सम्भव न हो पा रहा है। वादी ने भी सही पता देने बारा असमर्थता व्यक्त की है।

अतः अब इस इश्तहार/मुश्त्री मुनादी द्वारा उपरोक्त प्रतिवादी को सूचित किया जाता है कि इस तकसीम मुकद्दमा बारे कोई भी उजर/एतराज हो तो वह दिनांक 24-07-2026 को अधोहस्ताक्षरी की अदालत में असालतन या वकालतन हाजिर होकर पेश कर सकता है। गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 30-06-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील सुन्नी, जिला शिमला (हि0प्र0)

वाद संख्या : 80371

तारीख मरजुआ : 19-01-2026

आगामी तारीख : 10-08-2026

श्री दौलत राम पुत्र श्री हिरदू, निवासी महाल खटनोल, तहसील सुन्नी, जिला शिमला, हि0प्र0।

बनाम

आम जनता

उनवान मुकद्दमा.—नाम दुरुस्ती।

प्रार्थी श्री दौलत राम पुत्र श्री हिरदू, निवासी गांव खटनोल, पटवार वृत्त खटनोल, तहसील सुन्नी, जिला शिमला, हि0प्र0 ने स्वयं उपस्थित होकर इस कार्यालय में नाम दुरुस्ती हेतु प्रार्थना-पत्र प्रस्तुत किया है कि पटवार वृत्त खटनोल के मौजा खनावग, तहसील सुन्नी के राजस्व अभिलेख में उनका नाम श्याम लाल पुत्र हिरदू पुत्र बलिय दर्ज है, जोकि गलत इन्द्राज दर्ज हुआ है। यह कि अन्य दस्तावेजों में उनका नाम दौलत राम पुत्र हिरदू दर्ज है। जोकि सही व दुरुस्त है। अतः प्रार्थी ने आग्रह किया है कि उपरोक्त वर्णित महाल खनावग पटवार वृत्त खटनोल के राजस्व अभिलेख में उनका नाम दौलत राम उर्फ श्याम लाल पुत्र श्री हिरदू दुरुस्त कर दर्ज किया जाए।

अतः सर्व-साधारण को सुनवाई हेतु बजरिया इस इशतहार व मुश्त्री/मुनादी द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती के संबंध में यदि किसी भी व्यक्ति को किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 10-08-2026 को या इससे पहले असालतन व वकालतन अधोहस्ताक्षरी के कार्यालय में पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर व एतराज जेरे समायत नहीं होगा तथा प्रार्थी का नाम राजस्व अभिलेख में दौलत राम उर्फ श्याम लाल पुत्र श्री हिरदू, पटवार वृत्त खटनोल के मौजा खनावग व अन्य सभी राजस्व रिकॉर्ड में दर्ज करने के आदेश पारित कर दिये जाएंगे।

हमारे हस्ताक्षर व मोहर अदालत से आज दिनांक 02-07-2026 को से जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील सुन्नी, जिला शिमला (हि0प्र0)।

**In the Court of Oshin Sharma, HPAS, Sub-Divisional Magistrate,
Shimla (Urban), District Shimla H.P.**

1. Sh. Vikram Mattu aged about 31 years s/o Sh. Shammi Kumar, r/o Below RTO Office Near Baba Balak Nath Mandir, Nabha Estate Shimla-4, Tehsil & District Shimla (H.P.).

2. Smt. Bharti aged about 38 years, d/o Sh. Surinder Kumar, r/o Ram Chander Building, Near SSN School Shimla, (H.P.)-171 01.

Versus

General Public

Subject.— Registration of marriage under Special Marriage Act, 1954.

Sh. Vikram Mattu aged about 31 years s/o Sh. Shammi Kumar, r/o Below RTO Office Near Baba Balak Nath Mandir, Nabha Estate Shimla-4, Tehsil & District Shimla (H.P.) and Smt. Bharti aged about 38 years, d/o Sh. Surinder Kumar, r/o Ram Chander Building, Near SSN School Shimla, (H.P.)-171 011 have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 20th January, 2022 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Gram Panchayat concerned/Municipal Corporation Shimla and marriage be registered under the special marriage Act. 1954.

Therefore, objections are hereby invited from the General Public through this notice that if anyone has any objection regarding registration of this marriage, they can file their objections personally or in writing before the court of undersigned on or before 29th July, 2026. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 30th June, 2026.

Seal.

Sd/-
Marriage Officer-cum-Sub-Divisional
Magistrate, Shimla (Urban).

ब अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, राजगढ़, जिला सिरमौर (हि0प्र0)

मिसल नं0 : 11 / 2026

तारीख मरजुआ : 27-06-2026

श्री अनिल कुमार पुत्र सुरेश कुमार, निवासी ब्राईला, डा0 व ग्राम पंचायत दाहन, तहसील राजगढ़, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

इशतहार जन्म एवं मृत्यु पंजीकरण :

यह कि श्री अनील कुमार पुत्र सुरेश कुमार, निवासी ब्राईला, डा0 व ग्राम पंचायत दाहन, तहसील राजगढ़, जिला सिरमौर, हि0प्र0 ने इस अदालत में अधीन धारा 13(3) जन्म व मृत्यु पंजीकरण अधिनियम, 1969 व हिमाचल प्रदेश जन्म एवं मृत्यु रजिस्ट्रेशन नियम 2003 की धारा 9(3) के अंतर्गत जिला रजिस्ट्रार (जन्म व मृत्यु) एवं मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के माध्यम से अपनी जन्म तिथि ग्राम पंचायत दाहन में दर्ज करने हेतु प्रार्थना-पत्र प्रस्तुत कर निवेदन किया है कि उसका जन्म घर पर हुआ है, परन्तु अज्ञानता के कारण निश्चित अवधि में जन्म की तिथि पंचायत के जन्म मृत्यु रजिस्टर में दर्ज नहीं हो सकी। आवेदक के अनुसार उसका जन्म दिनांक 04-04-1980 को हुआ है। सायल ने ग्राम पंचायत दाहन के पंजीकरण पंजी में अपनी जन्म तिथि दर्ज करवाने का अनुरोध किया है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी भी व्यक्ति को अनिल कुमार पुत्र सुरेश कुमार की जन्म तिथि ग्राम पंचायत दाहन में दर्ज करने बारे एतराज हो तो इस इशतहार के प्रकाशन से 30 दिनों के भीतर किसी भी कार्य दिवस पर हमारे कार्यालय में असालतन व वकालतन हाजिर होकर एतराज प्रस्तुत करे। उक्त तारीख के बाद कोई भी एतराज मान्य नहीं होगा तथा रजिस्ट्रार (जन्म व मृत्यु) एवं सचिव ग्राम पंचायत दाहन को जन्म तिथि दर्ज करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 30-06-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षर/—

कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार,
राजगढ़, जिला सिरमौर (हि0प्र0)।

CORRECTION OF NAME

I, Santosh Kumari w/o Sh. Sanjay Kumar aged about 49 years, r/o Village Dhanot, Post Office Adhwani, Tehsil Jawalamukhi, Adhwani (350), Adhwani, Kangra (H.P.)-176 036 declare that my son Sourabh Choudhary was born on 23-04-2013 at DDU Zonal Hospital, Shimla (H.P.). In the birth certificate of my said son his name was inadvertently mentioned as Sourav Choudhary whereas, it should have been Sourabh Choudhary. All concerned please may note.

SANTOSH KUMARI
w/o Sh. Sanjay Kumar,
r/o Village Dhanot,
Post Office Adhwani,
Tehsil Jawalamukhi, Adhwani (350),
Adhwani, Kangra (H.P.)-176 036.

CORRECTION OF NAME

I, Daulat Ram Rao s/o Sh. Nagraj, r/o Village Bhadrolu, Post Office Maloh, Tehsil Sunder Nagar, Distt. Mandi (H.P.) declare that in my Aadhar Card (8013 0297 9362), my name has been wrongly entered as Daulat Ram. My actual and correct name is Daulat Ram Rao. All concerned please note.

DAULAT RAM RAO

*s/o Sh. Nagraj,
r/o Village Bhadrolu, Post Office Maloh,
Tehsil Sunder Nagar, Distt. Mandi (H.P.).*

CORRECTION OF NAME

I, Vinod Kumar Dewan s/o Sh. Prabh Dial, r/o Ward No. 6, Near Gandhi Gate, Hamirpur, Tehsil & District Hamirpur (H.P.) declare that in my Passport bearing No. P1575558, my Late father's name is wrongly entered as Prabh Dyal. Whereas, correct name of my father is Prabh Dial. All concerned please note.

VINOD KUMAR DEWAN

*s/o Sh. Prabh Dial,
r/o Ward No. 6, Near Gandhi Gate, Hamirpur,
Tehsil & District Hamirpur (H.P.).*

CORRECTION OF NAME

I, Chhongjok w/o Late Mr. Tsering Dorjee, r/o House No. 48, Nanchen Division, P.O. Bir, Tehsil Baijnath, Distt. Kangra (H.P.) declare that in Aadhar Card my name is wrongly recorded as Mrs. Chanjok but my correct name is Mrs. Chhongjok. Concerned note.

CHHONGJOK

*w/o Late Mr. Tsering Dorjee,
r/o House No. 48, Nanchen Division,
P.O. Bir, Tehsil Baijnath,
Distt. Kangra (H.P.).*

CORRECTION OF NAME

I, Pinki Devi w/o Sh. Suresh Kumar, r/o Village Ghurdar, P.O. Sirhkund, Tehsil & Distt. Chamba (H.P.) declare that in Aadhar Card of my minor son having number 6286 0838 3260, his name is wrongly entered as Bhuvnesh Kumar. Whereas, his correct name is Bhuvneshwar Kumar. All concerned please note.

PINKI DEVI

*w/o Sh. Suresh Kumar,
r/o Village Ghurdar, P.O. Sirhkund,
Tehsil & Distt. Chamba (H.P.).*

CHANGE OF NAME

I, Sana Devi w/o Sh. Udham Singh, r/o Village Bhuana, P.O. Bharwana, Tehsil Palampur, Distt. Kangra (H.P.) declare that I have changed my name from Saina Devi to Sana Devi. I shall be known as Sana Devi for all purposes in future. All concerned please note.

SANA DEVI
w/o Sh. Udham Singh,
r/o Village Bhuana, P.O. Bharwana,
Tehsil Palampur, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Sukh Devi w/o Sh. Sunku Ram, r/o V.P.O. Kapahra, Tehsil Ghumarwin, Distt. Bilaspur (H.P.) declare that my name is wrongly recorded in my Aadhar Card No. 7236 9284 2221, as Sukhan Devi whereas, my correct name is Sukh Devi. Sukh Devi & Sukhan Devi is same woman. All concerned note.

SUKH DEVI
w/o Sh. Sunku Ram,
r/o V.P.O. Kapahra,
Tehsil Ghumarwin, Distt. Bilaspur (H.P.).

CORRECTION OF NAME

I, Ranjna Kumari w/o Sh. Tek Chand, r/o Village Garh, P.O. Kiani, Tehsil & Distt. Chamba (H.P.) declare that in my Aadhar Card bearing No. 9339 4537 2620, my name is wrongly entered as Ranjna Devi. Whereas, my correct name is Ranjna Kumari. I shall be known as Ranjna Kumari for all purposes in future. All concerned please note.

RANJNA KUMARI
w/o Sh. Tek Chand,
r/o Village Garh, P.O. Kiani,
Tehsil & Distt. Chamba (H.P.).

CHANGE OF NAME

I, Vijainder Kumar Machhrate aged 47 years s/o Late Sh. Jai Lal, r/o Premi Bhawan, Village Kufar, P.O. AG Shimla, Tehsil & Distt. Shimla (H.P.) declare that I have changed my name from Vijainder Kumar Machhrate (Old Name) to Vijainder Kumar (New Name). All concerned please may note.

VIJAINDER KUMAR MACHHRATE
s/o Late Sh. Jai Lal,
r/o Premi Bhawan, Village Kufar,
P.O. AG Shimla, Tehsil & Distt. Shimla (H.P.).

CHANGE OF NAME

I, Vansh s/o Sh. Satwant Singh, r/o Village Upper Kotla Kalan, Tehsil & Distt. Una (H.P.) hereby declare that I have changed my name from Vansh Raizada to Vansh. All concerned may please note.

VANSH
s/o Sh. Satwant Singh,
r/o Village Upper Kotla Kalan,
Tehsil & Distt. Una (H.P.).

CHANGE OF NAME

I, Rajinder Kumar s/o Sh. Sita Ram, r/o Village Lal Singi, P.O. Rainsary, Tehsil & Distt. Una (H.P.) hereby declare that I have changed my son's name from Yuvan to Yuvan Chaudhary. All concerned may please note.

RAJINDER KUMAR
s/o Sh. Sita Ram,
r/o Village Lal Singi, P.O. Rainsary,
Tehsil & Distt. Una (H.P.).

CHANGE OF NAME

I, Reena Devi w/o Sh. Kalyan Singh, r/o V.P.O. Sharontha, Tehsil Tikkar, Distt. Shimla (H.P.) declare that my son's name is wrongly mentioned as Avinave in his Aadhar Card No. 7816 0838 5522. Therefore, it should be changed to actual name Abhinav Duggal in Aadhar Card. Note the relevant information.

REENA DEVI
w/o Sh. Kalyan Singh,
r/o V.P.O. Sharontha,
Tehsil Tikkar, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Ramesh s/o Late Sh. Mohan Lal, r/o Vill. Dhanoti, P.O. Samra, Tehsil Tikkar, Distt. Shimla (H.P.) declare that my son's name is wrongly mentioned as Laxya in his Aadhar Card No. 5589 6879 5683. Therefore, it should be changed to actual name Laksh Singh Dhanta in Aadhar Card. Note the relevant information.

RAMESH
s/o Late Sh. Mohan Lal,
r/o Vill. Dhanoti, P.O. Samra,
Tehsil Tikkar, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Bimla Devi w/o Sh. Parshotam Dass, r/o Vill. & P.O. Rangar, Tehsil Sujanpur, Distt. Hamirpur (H.P.) declare that I have changed my name from Vimla Devi to Bimla Devi. I shall be known as Bimla Devi for all purposes in future. All concerned please note.

BIMLA DEVI
w/o Sh. Parshotam Dass,
r/o Vill. & P.O. Rangar,
Tehsil Sujanpur, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Beasan Devi w/o Sh. Ajeet Singh, r/o Vill. Nadiana Rangrian, P.O. Jhaniyara, Tehsil & Distt. Hamirpur (H.P.) declare that I have changed my name from Vyasa Devi to Beasan Devi. I shall be known as Beasan Devi for all purposes in future. All concerned please note.

BEASAN DEVI
w/o Sh. Ajeet Singh,
r/o Vill. Nadiana Rangrian, P.O. Jhaniyara,
Tehsil & Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Akshay Parihar s/o Sh. Sunil Parihar, r/o Vill. Kakru, P.O. Chowki Jamwalan, Tehsil & Distt. Hamirpur (H.P.) declare that in my Matric Certificate issued by CBSE, my mother's name is wrongly entered as Sunita Parihar. Whereas, her correct name is Sunita Devi. All concerned please note.

AKSHAY PARIHAR
s/o Sh. Sunil Parihar,
r/o Vill. Kakru, P.O. Chowki Jamwalan,
Tehsil & Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Deepak Kumar s/o Sh. Harbans Lal, r/o Vill. Kohla Khas, P.O. Kohla, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that in birth certificate of my minor son, his name is wrongly entered as Rihaan. Whereas, his correct name is Rihaan Choudhary. He shall be known as Rihaan Choudhary for all purposes in future. All concerned please note.

DEEPAK KUMAR
s/o Sh. Harbans Lal,
r/o Vill. Kohla Khas, P.O. Kohla,
Tehsil Nadaun, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Veena Kumari w/o Sh. Rakesh Kumar, r/o Vill. Bajroh, P.O. Badhani, Tehsil Bhoranj, Distt. Hamirpur (H.P.) declare that I have changed my name from Beena Devi to Veena Kumari. I shall be known as Veena Kumari for all purposes in future. All concerned please note.

VEENA KUMARI
w/o Sh. Rakesh Kumar,
r/o Vill. Bajroh, P.O. Badhani,
Tehsil Bhoranj, Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Bachno Devi w/o Sh. Roshan Lal, r/o Village Moch, P.O. Nangal, Sub-Tehsil Rey, Tehsil Fatehpur, District Kangra (H.P.) declare that my name in my Aadhar Card is wrongly entered as Vachano Devi. Whereas, my correct name is Bachno Devi. All concerned please note.

BACHNO DEVI
w/o Sh. Roshan Lal,
r/o Village Moch, P.O. Nangal,
Sub-Tehsil Rey, Tehsil Fatehpur, District Kangra (H.P.).

CORRECTION OF NAME

I, Sapna Rana w/o Sh. Munish Kumar, r/o Ward No. 2, Village Menjha Uperla, P.O. Menjha, Tehsil Palampur, District Kangra (H.P.) declare that in my Aadhar Card, my name entered as Sapna Kumari is incorrect. That my correct name is Sapna Rana. All concerned please note.

SAPNA RANA
w/o Sh. Munish Kumar,
r/o Ward No. 2, Village Menjha Uperla,
P.O. Menjha, Tehsil Palampur,
District Kangra (H.P.).

CORRECTION OF NAME

I, Kripal Singh s/o Sh. Sansar Chand, r/o Village Sihal Uprali, P.O. Manoh Sihal, Tehsil Fatehpur, District Kangra (H.P.) declare that my name in my Aadhar Card is wrongly entered as Kirpal Singh. Whereas, my correct name is Kripal Singh. All concerned please note.

KRIPAL SINGH
s/o Sh. Sansar Chand,
r/o Village Sihal Uprali, P.O. Manoh Sihal,
Tehsil Fatehpur, District Kangra (H.P.).

CHANGE OF NAME

I, Arvind Kumar s/o Sh. Rattan Chand, r/o V.P.O. Dhandol, Tehsil Baijnath, District Kangra (H.P.) declare that I have changed my son's name from Rehan Rana to Rohan Rana in all documents. All concerned please note.

ARVIND KUMAR
s/o Sh. Rattan Chand,
r/o V.P.O. Dhandol, Tehsil Baijnath,
District Kangra (H.P.).

CORRECTION OF NAME

I, Durbudi Devi w/o Sh. Bishan Dass, r/o Village Amarpur, P.O. Madho Nagar, Tehsil Baijnath, District Kangra (H.P.) declare that in my Aadhar Card, my name entered as Druvnee Devi is incorrect. That my correct name is Durbudi Devi. All concerned please note.

DURBUDI DEVI
w/o Sh. Bishan Dass,
r/o Village Amarpur, P.O. Madho Nagar,
Tehsil Baijnath, District Kangra (H.P.).

CHANGE OF NAME

I, Chamku Devi w/o Sh. Mangat Ram, r/o V.P.O. Solang, Tehsil Jubbal, District Shimla (H.P.) declare that I have changed my name from Champi Devi (Old Name) to Chamku Devi (New Name). All concerned may please note.

CHAMKU DEVI
w/o Sh. Mangat Ram,
r/o V.P.O. Solang, Tehsil Jubbal,
District Shimla (H.P.).

CORRECTION OF NAME

I, Manju Devi w/o Late Sh. Hari Singh, r/o Village Bir, P.O. Tungal, Tehsil Sadar, District Mandi (H.P.) declare that in my Aadhar Card, PAN, Bank Passbook and Matriculation Certificate, my name has been wrongly entered as Manju Kumari, my correct name is Manju Devi.

MANJU DEVI
w/o Late Sh. Hari Singh,
r/o Village Bir, P.O. Tungal,
Tehsil Sadar, District Mandi (H.P.).

CHANGE OF NAME

I, Kedar Mani w/o Late Sh. Karam Singh, r/o Village Chhupari, P.O. Lowerkoti, Tehsil Rohru, District Shimla (H.P.) declare that I have changed my name from Kedu Devi (Old Name) to Kedar Mani (New Name). Note the relevant information.

KEDAR MANI
w/o Late Sh. Karam Singh,
r/o Village Chhupari, P.O. Lowerkoti,
Tehsil Rohru, District Shimla (H.P.).

CORRECTION OF NAME

I, Chanchala Devi w/o Late Sh. Nand Lal, r/o V.P.O. Baldhar, Tehsil Nagrota Bagwan, District Kangra (H.P.) declare that in my Aadhar Card, my name entered as Chainchala Devi is incorrect. That my correct name is Chanchala Devi. All concerned please note.

CHANCHALA DEVI
w/o Late Sh. Nand Lal,
r/o V.P.O. Baldhar, Tehsil Nagrota Bagwan,
District Kangra (H.P.).

CHANGE OF NAME

I, Vandna Sharma w/o Sh. Dola Ram, r/o Vill. Bag, P.O. Mahunag, Distt. Mandi (H.P.) declare that in my son Devashish Sharma's CBSE class 10th Certificate (Roll No. 17293220), my name has been incorrectly recorded as Vandana instead of Vandna Sharma. It may be corrected to Vandna Sharma. All concerned may please note.

VANDNA SHARMA
w/o Sh. Dola Ram,
r/o Vill. Bag, P.O. Mahunag,
Distt. Mandi (H.P.).

CHANGE OF NAME

I, Rakesh Kumar s/o Late Sh. Hira Singh, aged about 37 years, r/o #20/1, Village Maila Koti Dhaman (209), Sirmaur, Himachal Pradesh-173 022 declare that in my Educational Certificates, PAN Card, Aadhar Card bearing No. 3326 8581 7464 my father's name was wrongly mentioned as Heera Singh instead of Hira Singh. Both are same and one person.

RAKESH KUMAR
s/o Late Sh. Hira Singh,
r/o #20/1, Village Maila Koti Dhaman (209),
Sirmaur, Himachal Pradesh-173 022.

CHANGE OF NAME

I, Suleman s/o Sh. Yusuf, Village Tapri Gumma (8), Gumma, Shimla, Kotkhai (t), Himachal Pradesh-171 202 do hereby declare that I have changed my minor daughter's name from Ashaya (old name) to Aasiya Khatun (new name). All concerned may please note.

SULEMAN
s/o Sh. Yusuf,
Village Tapri Gumma (8), Gumma, Shimla,
Kotkhai (t), Himachal Pradesh-171 202.

CHANGE OF NAME

I, Saddam Husain (new name) s/o Sh. Jakir Husain, c/o Ram Lal Niwas, Shanan Sanjauli, s/o Jakir Husain, Ram Lal Shimla-6, Shimla Urban (T), P.O. Sanjauli, Distt. Shimla, Himachal Pradesh-171 006 declare that I have changed my name from Sadham Husain (old name) to Saddam Husain (new name). All concerned please may note.

SADDAM HUSAIN
s/o Sh. Jakir Husain,
c/o Ram Lal Niwas, Shanan Sanjauli,
s/o Jakir Husain, Ram Lal Shimla-6,
Shimla Urban (T), P.O. Sanjauli,
Distt. Shimla, Himachal Pradesh-171 006.

CHANGE OF NAME

I, Bhajan Singh (new name) s/o Sh. Ran Bahadur, r/o Village Bounch 178, Kotibhunch, Sirmaur, Himachal Pradesh-173 027 declare that I have changed my name from Bhajhu (old name) to Bhajan Singh (new name). All concerned please may note.

BHAJAN SINGH
s/o Sh. Ran Bahadur,
r/o Village Bounch 178, Kotibhunch,
Sirmaur, Himachal Pradesh-173 027 .

CHANGE OF NAME

I, Sunil s/o Sh. Seru Ram, r/o Village Ravati, P.O. Ruslah, Tehsil Nerwa, Distt. Shimla, Himachal Pradesh declare that my daughter's name in her Aadhar Card have wrongly been entered as Priensy whereas her correct name is Priyanshi. All concerned please may note.

SUNIL
s/o Sh. Seru Ram,
r/o Village Ravati, P.O. Ruslah,
Tehsil Nerwa, Distt. Shimla, Himachal Pradesh.

CHANGE OF NAME

I, Narinder Singh s/o Sh. Udiya Ram, r/o Hinrah, P.O. Tikri, Tehsil Nerwa, Distt. Shimla, Himachal Pradesh declare that my son's name in his Aadhar Card have wrongly been entered as Kritivik Rathta, whereas his correct name is Kritvik Rathta. All concerned please may note.

NARINDER SINGH
s/o Sh. Udiya Ram,
r/o Hinrah, P.O. Tikri, Tehsil Nerwa
Distt. Shimla, Himachal Pradesh.

CHANGE OF NAME

I, Amrita Rana d/o Sh. Ajmer Singh, aged 25 years, r/o Village Shivpuri, P.O. Samnoli, Tehsil Dehra, Distt. Kangra, Himachal Pradesh-177 110 declare that name of my father has been wrongly written as Ajmer Singh Rana in my 10th, +2, Graduation Certificates and other documents. The actual name of my father is Ajmer Singh respectively, which may be amended accordingly.

AMRITA RANA
d/o Sh. Ajmer Singh,
r/o Village Shivpuri, P.O. Samnoli,
Tehsil Dehra, Distt. Kangra,
Himachal Pradesh-177 110.

CHANGE OF NAME

I, Jagdish Sharma aged about 48 years, s/o Sh. Keshwa Nand Sharma, r/o Village Bijlidhar, P.O. Kiara, Tehsil Theog, Distt. Shimla, Kiyara (178), Shimla, Kiara, Himachal Pradesh-171 213 declare that I have changed my daughter's name from Depil (old name) to Dimpal Sharma (new name). All concerned please may note.

JAGDISH SHARMA
s/o Sh. Keshwa Nand Sharma,
r/o Village Bijlidhar, P.O. Kiara,
Tehsil Theog, Distt. Shimla, Kiyara (178),
Shimla, Kiara, Himachal Pradesh-171 213.
